

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.**

**Wednesday, the 21st day of June 2023 / 31st Jyaishta, 1945
BAIL APPL. NO. 4804 OF 2023**

**CRIME NO.0260/2021 OF CBCID, ERNAKULAM, ERNAKULAM DISTRICT
PETITIONER:**

**K. SUDHAKARAN, AGED 75 YEARS, KUMBAKUDI HOUSE, LALVIHAR P O,
KIZHUNNA, KANNUR DISTRICT, KERALA, PIN - 670007**

RESPONDENT/STATE:

- 1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, PIN - 682031**
- 2. DEPUTY SUPERINTENDENT OF POLICE-II, CRIME BRANCH, ERNAKULAM, PIN - 682033**

This Bail application coming on for orders upon perusing the petition and upon hearing the arguments of SRI.S.SREEKUMAR, along with M/S. SRADHAXNA MUDRIKA, KURIAKOSE VARGHESE, GEORGE J.NALAPPAT, MATHEW A KUZHALANADAN, V.SHYAMOHAN & SRADHAXNA MUDRIKA, Advocates for the petitioners and of PUBLIC PROSECUTOR for the respondents, the court passed the following:



ZIYAD RAHMAN A.A., J.

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B.A. No.4804 of 2023
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Dated this the 21st day of June, 2023

ORDER

After considering the arguments placed by the learned counsel appearing for the petitioner and the learned D.G.P., I am inclined to pass an interim order, particularly taking note of the fact that, the petitioner is issued with a notice under Section 41A of Cr.P.C. directing him to appear before the investigating officer on 23.06.2023. Accordingly it is ordered that, the petitioner shall appear before the investigating officer in compliance with the notice under Section 41A of Cr.P.C., and in the event of arrest he shall be released on bail on execution of a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties each for the like sum to the satisfaction of the investigating officer. The petitioner shall cooperate with the investigation. The petitioner shall not make any attempt to intimidate or influence the witnesses.

This order shall be in force for a period of two weeks.

Post on 30.06.2023.

**Sd/-
ZIYAD RAHMAN A.A.
JUDGE**